



2026:AHC-LKO:22124

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

APPLICATION U/S 482 No. - 2627 of 2026

Anil Kumar Gupta

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Lko. And
Another

.....Opposite
Party(s)

Counsel for Applicant(s)	: Uma Shankar Verma
Counsel for Opposite Party(s)	: G.A., Praveen Kumar Tripathi

Court No. - 16

HON'BLE SHREE PRAKASH SINGH, J.

Mr. Praveen Kumar Tripathi, Advocate has put in appearance by filing Vakalatnama on behalf of the opposite party no.2 and the same is taken on record.

Heard learned counsel for the applicant, learned counsel for the State, Mr. Praveen Kumar Tripathi, learned counsel for the opposite party no.2 and perused the record.

By means of the instant application, the applicant has prayed for quashing of the proceedings of Criminal Case No. 26851/2016(State Versus Anil Kumar Gupta) including the Chargesheet dated 21.05.2016 as well as cognizance order 10.06.2016 arising out of case crime No. 208/2015, under sections- 406, 420 of I.P.C., Police Station- Vikas Nagar, District- Lucknow, (on the basis of the compromise verification dated 6.03.2026, passed by the learn court).

Learned counsel appearing for the applicant submits that due to some misunderstanding the instant FIR was lodged and thereafter the parties sat together and they have settled their dispute and that too has been reduced in writing as a compromise deed dated 30.01.2026. Adding his arguments, he submits that now the parties have put their all disputes at rest by way of executing compromise deed and thus further criminal proceedings against the present

applicants would be a futile exercise and amount to harassment of the applicants.

Adding his arguments, he also submits that this Hon'ble Court vide order dated 16.02.2026 has referred the matter for compromise verification in Application U/S 482 Cr.P.C./528 of B.N.S.S. bearing No. 1255 of 2026 and in compliance of the aforesaid order, both the parties have appeared before the court below and the compromise deed dated 30.01.2026 has been verified in presence of all concerned parties and the order of verification was passed on 06.03.2026 by the learned Additional Chief Judicial Magistrate, Court No. IV, Court No. 28, Lucknow. He next added that now the matter has been compromised between the parties, and as such the proceedings of Criminal Case No.26851 of 2016 (State of U.P. versus Anil Kumar Gupta) arising out of Case Crime No. 208 of 2015, under Sections 406 & 420 of I.P.C., Police Station-Vikas Nagar, District - Lucknow may be quashed.

On the other hand, learned counsel for the opposite party no.2 has also supported the version of the applicants and submits that the parties have entered into compromise deed and now there is no dispute in between the parties and thus the criminal proceeding against the applicant may be dropped.

On the other hand, learned AGA appearing for the State has no objection to the contentions aforesaid.

Considering the aforesaid submissions of the learned counsel for the parties, I find that compromise has been entered into between the parties on 30.01.2026 and said compromise has been verified on 06.03.2026 and, now, as per the statement of learned counsel for the parties, they do not want to press the aforementioned State versus Anil Kumar Gupta, arising out of aforementioned Case Crime No. 208 of 2015.

In view of the above, as the applicants and opposite parties have entered into compromise on 30.01.2026 and no grievance remains

to be agitated and as such, further criminal proceedings in the aforementioned criminal case are liable to be set aside in view of the Judgements of the Apex Court rendered in **B.S. Joshi and others Vs. State of Haryana and another (2003)4 SCC 675; Nikhil Merchant Vs. Central Bureau of Investigation[2008]9 SCC 677]; Manoj Sharma Vs. State and others (2008) 16 SCC 1; Gian Singh Vs. State of Punjab (2012) 10 SCC 303; and Narindra Singh and others Vs. State of Punjab (2014) 6 SCC 466.**

Resultantly, proceedings of Case Crime No. 208 of 2015, under Sections 406 & 420 of I.P.C., Police Station-Vikas Nagar, District - Lucknow are hereby **quashed**.

The compromise deed shall be part of this order.

Consequences to follow.

The application is **allowed** accordingly.

(Shree Prakash Singh,J.)

March 30, 2026

AKS